

HIGH COURT OF JHARKHAND, RANCHI

Sir / Madam

With reference to this Court's General letter no. 1/2014/R&S dated 16.10.2014 through which the following guidelines were issued in the matter of complaints against the member of Subordinate Judiciary:

- A.** The complaint making allegation against members of the subordinate judiciary in the State should not be taken thereon, unless it is accompanied by a duly sworn affidavit and verifiable material to substantiate the allegation made therein.
- B.** If action on such complaint meeting the above requirement is deemed necessary authenticity of the complaint should be duly ascertained and further steps thereon should be taken only after satisfaction of the competent authority designated by the Hon'ble Chief Justice of the High Court.
- C.** If the above requirements are not complied with, the complaint should be filed/ lodged without taking any steps thereon.